



2026:AHC:44086

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4573 of 2026

Rupesh Srivastava Adult And Another

.....Petitioner(s)

Versus

State Of U.P. And 22 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Amit Kumar Srivastava, Virendra Kumar Tiwari
Counsel for Respondent(s)	: Anand Prakash Paul, Devesh Kumar Verma, Suresh Chandra Verma

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the records.
2. After some arguments, a prayer has been made by counsel for the petitioners to dismiss present writ petition as not pressed with liberty to file fresh writ petition with better averments and documents.
3. Prayer made is allowed.
4. The writ petition is dismissed with liberty as prayed. It is made clear that in case fresh writ petition is filed by the petitioners, they will serve notice of the present writ petition upon counsel for the private respondent-caveator.
5. Office is directed to return certified copy of the order, which is under challenge in the present writ petition, after keeping photo-copy of the same on record.

(Prakash Padia,J.)

February 26, 2026

Pramod Tripathi